

[श्री राम सहाय पारे]

पत्राचार के मिनिस्टर श्री सुब्रह्मण्यम वेंकट कृष्ण हैं। केंद्री की लाइव इनके हाथ में है। मैं जानना चाहता हूँ कि पायजनस ट्रिक पर रोक लग सके, इसलिए क्यों कोई नेशनल ट्रिक बनाने की बात वह सोच रहे हैं? कब तक वह इस तरह की ट्रिक लोगों को पिला सकेंगे जिसमें नशा ज्यादा न हो?

SHRI K. C. PANT : It is an enthusiastic suggestion for action.

MR SPEAKER : Now papers to be laid on the Table.

12.50 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN TELE-
PRINTERS LTD., AND INDIAN TELE-
GRAPH (SEVENTH AMDT.) RULES

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table :—

(1) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT—1647/72]

(2) (i) A copy of the Indian Telegraph (Seventh Amendment) Rules, 1971 (Hindi and English versions), published in Notification No. G. S. R. 1471 in Gazette of India dated the 9th October, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1648/72.]

ANNUAL REPORT OF CENTRAL VIGILANCE
COMMISSION AND NOTIFICATIONS UNDER
ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
K. C. PANT) : On behalf of Shri Ram
Niwas Mirdha, I beg to lay on the table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1970-71.

(ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report. [Placed in Library. See No. LT—1649/72]

(2) (a) A copy each of the following Notifications Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1972, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 20th January, 1972.

(ii) The Indian Forest Service (Pay) Amendment Rules, 1972, published in Notification No. G. S. R. 46(E) in Gazette of India dated the 20th January, 1972.

(iii) G.S.R. 47(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Forest Service.

(iv) G.S.R. 48(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Manipur and Tripura a joint cadre of the Indian Forest Service.